

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Record of Proceedings

Petition No. 78/TT/2011

Subject : Determination of transmission tariff from anticipated date of commercial operation to 31.3.2014 for extension of Wagoora S/S by 4th 400/220kV, 3X105 MVA ICT (anticipated date of commercial operation:1.4.2011) under Transmission System associated with Northern Region System Strengthening Scheme-VII (NRSS-VII), for tariff block 2009-14 in Northern Region.

Date of hearing : 22.3.2012

Coram : Dr. Pramod Deo ,Chairperson
Shri S. Jayaraman, Member
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : PGCIL, New Delhi

Respondents : Power Delevpment Department , Government of Jammu & Kashmir and 17 others

Parties present : Shri S.S Raju, PGCIL
Shri Rajeev Gupta, PGCIL
Shri M.M. Mondal, PGCIL

This petition has been filed by PGCIL (hereinafter referred to as 'the petitioner') for approval of transmission tariff in respect of the subject transmission system in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "the 2009 Regulations") .

2. The representative of petitioner submitted that :-

- (i) The petition was filed in March 2011 and the assets covered in the petition are part of the NRSS-VII scheme. The anticipated date of commercial operation of the asset was 1.4.2011, however the asset was actually put under commercial operation on 1.8.2011. As per investment approval, the scheduled date of commissioning of the assets was within 30 months from the first letter of award. The first letter of award was accorded on 30.11.2007 and the schedule date of

commissioning works out to 1.6.2010. The petitioner submitted that there was delay in commissioning of the asset.

- (ii) The delay in commissioning of the assets is mainly due to severe law and order problem, due to construction work of road connecting the Wagoora sub-station, transportation of transformer and adverse weather conditions. The representative of the petitioner submitted the reasons for delay are beyond its control and requested to condone the delay and to allow tariff as prayed in the petition.
 - (iii) The RCE has been submitted and the estimated capital cost, as given in the petition, is within the approved RCE.
3. The order in the petition was reserved.

By the order of the Commission,

Sd/-
T. Rout
Joint Chief (Law)
30.3.2012